

GOVERNMENT OF INDIA  
MINISTRY OF TOURISM

**RAJYA SABHA**  
**STARRED QUESTION NO.\*59**  
ANSWERED ON 07.12.2023

**REDUCING AIR TRAVEL FARES FOR PILGRIMAGE  
AND RELIGIOUS FAIRS IN UTTARAKHAND**

\*59. DR. KALPANA SAINI:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether Government has any roadmap to reduce air travel fares and make travel affordable and convenient for the people coming to the State of Uttarakhand for activities like pilgrimages and religious fairs; and
- (b) if so, the details of the efforts being made in this regard?

**ANSWER**

THE MINISTER OF TOURISM

(SHRI G. KISHAN REDDY)

(a) to (b): A Statement is Laid on the Table of the House.

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**STATEMENT IN REPLY TO PARTS (a) TO (b) OF RAJYA SABHA STARRED QUESTION NO.\*59. ANSWERED ON 07.12.2023 REGARDING REDUCING AIR TRAVEL FARES FOR PILGRIMAGE AND RELIGIOUS FAIRS IN UTTARAKHAND BY DR. KALPANA SAINI.**

(a) to (b): Ministry of Civil Aviation, Government of India, has informed that as per prevailing regulation, airfares are neither established nor regulated by the Government.

With the repeal of Air Corporation Act in March 1994, the process of airfare approval by Government has been dispensed with. Under the provision of Sub Rule (1) of Rule 135 of the Aircraft Rules, 1937, every air transport undertaking engaged in scheduled air services require to establish tariff having regard to all relevant factors, including cost of operation, characteristic of services, reasonable profit and the generally prevailing tariff. Airlines are free to charge reasonable air fares as per their operation viabilities subject to compliance to above said rule.

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